

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2615  
ANSWERED ON:29.03.2012  
ELECTRONIC VOTING MACHINES  
Bhujbal Shri Sameer

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government proposes to review the efficacy of the Electronic Voting Machines (EVMs) to make it fool proof and more transparent;
- (b) if so, the details thereof;
- (c) the number of cases of misuse of EVMs brought to light during the last three years till date, State-wise;
- (d) the action taken by the Government in this regard;
- (e) whether the Government proposes to introduce the system for voting being used in the developed countries in place of EVMs;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

- (a) No, Madam.
- (b) Does not arise.
- (c) The Election Commission has stated that no case of misuse of Electronic Voting Machines was brought to their notice during the last three years.
- (d) Does not arise.
- (e) The voting system used by the Election Commission of India is time tested and does not require any change.
- (f) Does not arise.
- (g) Electronic Voting Machines being used by the Commission are time tested, tamper proof and effective.